

अध्यक्ष महोदय : आप रिकार्ड देखें। यह बात आप इसीलिए कर रहे हैं कि उनकी समस्या हल हो।

श्री मनीराम बागड़ी : मैं चाहता हूँ कि आप इसको प्रायोरिटी दे।

अध्यक्ष महोदय : मैं प्रायोरिटी दे रहा हूँ। मेरे दिमाग में सब की बात है।

श्री मनीराम बागड़ी : राजस्थान में आपके रिश्तेदार हैं...

अध्यक्ष महोदय : सारे हिन्दुस्तान में है।

श्री मनीराम बागड़ी : तमिलनाडु में पानी का सवाल है। अगर दिल्ली में होता तो आज आग लग जाती।

12.35 Hrs.

#### PAPERS LAID ON THE TABLE

##### Notifications Under Essential Commodities Act, 1955

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : I beg to lay on the Table

a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (1) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1983 published in Notification No. G. S. R. 308 (E) in Gazette of India dated the 1st April, 1983.
- (2) The Light Diesel oil (Fixation of Ceiling Prices) Second Amendment Order, 1983 published in Notification No. G. S. R. 309 (E) in Gazette of India dated the 1st April, 1983.
- (3) The Furnance Oil (Fixation of Ceiling Prices and Distribution) Second Amendment Order, 1983 published in Notification No. G.S.R. 310 (E) in Gazette of India dated the 1st April 1983.

(Placed in Library See No. LT-6353/83)

##### A report and an order of the Government Under Monopolies and Restrictive Trade Practices Act, 1969 along with an Explanatory note

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table.

a copy of the Report (Hindi and English versions) under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M/s Lucas-TVs Limited, Madras for setting up of a new undertaking for the manufacture of fuel injection equipment, its spares, filter assembly and filter elements at Sriperumbuder, in Chingleput District, Tamil Nadu, and the Order dated the 31st March, 1983 of the Central Government thereon under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969, together with an explanatory note.

(Placed in Library See No. LT-6354/83)

##### Annual Accounts, Annual Report of and Review on the Working of Neyveli Lignite Corporation Limited, Neyveli for 1981-82

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : I beg to lay on the Table a copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1981-82.
- (2) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(Placed in Library See No. LT-6355/83)